CENTRAL ADMINISTRATIVE TRIBUNAL

O.A No/741/93 T.A. No. 198

DATE OF DECISION 24-2-1994

Mr.M.S.Trivedi

Versus

Versus

Versus

Respondent

Mr.B.R.Kyada

Advocate for the Respondent(s)

CORAM.

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

JUDGMENT

MGIPRRND-13 CAT/86-27-9-86-15,000

Kum. Jyotiben G. Vyas, Daughter of late Shri Girijashankar Vyas, Ex-Cook, running Room, SURN. Surendranagar

: Applicant

Advocate : Mr.M.S.Trivedi

versus

- Union of India, through The General Manager, W.Rly.Churchgate, Bombay.
- 2. The Divisional Rly.Manager, O/o,D.R.M.,Kothi Compound, Rajkot.
- 3. The Welfare Inspector,
 W.Rly.,
 Surendranagar.

: Respondents

Advocate : Mr.B.R.Kyada

ORAL JUDGEMENT

In O-A- 741 of 1993

Date: 24-2-1994

Per Hon'ble Shri N.B Patel

Vice Chairman.

The learned advocates state that compassionate appointment is already given to the applicant. The appoint—
-ment **order** dated 18-2-1994 tendered by Mr. Kyada taken on record.

In view of this Mr. Trivedi seeks permission to withdraw this application as having become infructuous. Permission granted. The application stands disposed of as withdrawn. No order as to costs.

(K. Ramamoorthy)
Member (A)

(N.B. Patel) Vice Chairman.

*AS.